

Reliance Infocom Share Episode

†1702. SHRI UDAY PRATAP SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government are contemplating to conduct an inquiry into Reliance Infocom 'Share Episode' by some agency; and

(b) if so, the details thereof and the names of the person/companies connected with the share episode?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): (a) and (b) The information is being collected and will be laid on the Table of the House.

Illegal rerouting of calls

1703. SHRI NILOTPAL BASU: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the reasons for BSNL not pursuing ADC payable for ILD calls terminating on mobile networks for which it should receive an ADC;

(b) whether BSNL is pursuing the illegal rerouting of calls since 1st May, 2003 or for a shorter period of time;

(c) if so, the details thereof and reasons therefor; and

(d) whether the DoT believe, according to the TRAI Gray Market Committee Report of 13th August, 2003, that in addition to national security and loss to exchequer revenue, illegal rerouting of calls takes away traffic from licensed operators, thus adversely affect competition?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) BSNL is consistently pursuing for payment of ADC payable for ILD calls terminating on mobile networks as per prevailing regulation. This ADC is realised from ILD operators based upon traffic declared by Cellular Operators. BSNL insist the Cellular Operators to provide certificate regarding terminating traffic in their network. In case certificate is not received, IUC payment to be made to the Cellular Operator is withheld.

†Original notice of the question was received in Hindi.